

F.No. REG/SP-M&MP/FSSAI-2018
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 27th December, 2018

Subject: Extension of timeline for compliance of labelling provisions for the products "Frozen Dessert or Confection" under FSS (Food Products Standards and Food Additives) Thirteenth Amendment Regulations, 2017.

Reference is drawn to notification F.No. A-1 (1)/Standards/MMP/2012, dated 12th October, 2017 published in the Gazette of India prescribing revised standards for milk and milk products. As per this notification, a transition period of six months i.e. upto 1st July, 2018 was given to the Food Business Operators to comply with the revised standards.

2. Further, the timeline for compliance of clause 6 (c) of sub-regulation 2.1.15 of these regulations related to "Frozen Desserts or Confections with Added Vegetable Oil/ Fat or Vegetable Protein, or both" was given till 1st July, 2019 [F.No. REG/SP-M&MP/FSSAI-2018 dated 6th June, 2018] due to the issue of nomenclature of these products vis-a-vis ice cream under these regulation.

3. Representations have been received from various stakeholders requesting for further extension of time for compliance of abovementioned provision as the issue of nomenclature is still under review in FSSAI and also to utilize the existing stock of packaging materials.

4. After due consideration, it has been decided to further extend the timeline for compliance of the labelling requirements for 'Frozen Desserts or Confections with added Vegetable Oil/ Fat and/or Vegetable Protein' as per clause 6 (c) of sub-regulation 2.1.15 of above-mentioned regulation for a period of six months i.e. up to 1st July, 2019 or till further order, whichever is earlier. However, the Food Business Operators are required to comply with all other standards/labeling provisions specified for the said products under these regulations.

5. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of the Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioners,

2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI.